

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

OA No. 154 of 1995

Wednesday, this the 1st day of February, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

1. G Padmakumar,
S/o Late GN Krishna Pillai,
residing at Aswathi TC 17/820,
Poojapura, Trivandrum. .. Applicant

By Advocate Mr. KRB Kaimal

Vs.

1. Union of India represented by
the Secretary,
Ministry of Communications,
New Delhi.
2. The Director General,
Department of Posts,
New Delhi.
3. The Chief Postmaster General,
Kerala Circle,
Trivandrum.
4. The Superintendent of Post Offices,
Trivandrum South Division,
Trivandrum. .. Respondents

By Advocate Mr. S Radhakrishnan

O R D E R

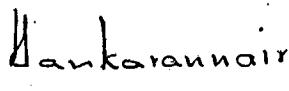
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks to quash A-8 by which his request for a compassionate appointment was refused. Second respondent examined the facts of the case and found that the family of applicant was receiving a pension of Rs.900/- per mensem and relief thereon, and had also received Rs. 1.55 lakhs as terminal benefits and had landed properties. Even if the Tribunal comes to a different view on facts, that is no reason to overturn the decision of the competent authority. Interference is justified if only the finding is unreasonable, or is not supported by material or if it is vitiated by extraneous

considerations. None of these vitiating factors exists in these circumstances. It is intended to reach relief to those who are immediately in need of it, as pointed out in Life Insurance Corporation Vs. Asha Ramachandra Ambedkar and another (1994 (2) JT 183).

2. There is no merit in the application and accordingly I dismiss the same. No costs.

Dated the 1st February, 1995


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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